

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Service Tax Miscellaneous Application No. 85089 of 2019
(on behalf of Appellant)

In

Service Tax Appeal No. 86035 of 2013

(Arising out of Order-in-Original No. 83/ST/2012/C dated 05.12.2012
passed by the Commissioner of Central Excise & Service Tax,
Nagpur)

M/s Gupta Global Resources Pvt. Ltd. Appellant
4th Floor, Gupta Tower, Temple Road,
Civil Lines, Nagpur -440001 (M.S.)

Versus

Commissioner of Central Excise, Nagpur Respondent
Kendriya Utpad Shulka Bhawan, Telangkhedi Road
Civil Lines, Nagpur – 440010

Appearance:

Ms. Gaurangi Patil, Advocate for the Appellant
Shri M. Suresh, DC, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86178 / 2019

Date of Hearing: 27.06.2019

Date of Decision: 27.06.2019

Per: Justice Dilip Gupta

A statement has been made on behalf of the Liquidator
that the permission has been granted by the National Company
Law Tribunal to the Liquidator to not press the appeal. The
appeal as well as the miscellaneous application stand dismissed
as withdrawn.

(Dictated and pronounced in open court)

(Justice Dilip Gupta)
President

(C.L. Mahar)
Member (Technical)